

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.9163/Del/2019
Assessment Year : 2010-11**

**Shri Vinod Kumar,
S/o Shri Satish Kumar,
C/o Kirpal Medical Hall,
Ratia Chungi,
Fatehabad,
Haryana – 125 050.
PAN : AVIPK0028K.
(Appellant)**

**Vs. Income Tax Officer,
Ward-2,
Fatehabad.**

(Respondent)

Appellant by : None.
Respondent by : Shri Shailesh Kumar, Senior DR.

Date of hearing : **09.10.2020**
Date of pronouncement : **09.10.2020**

ORDER

PER JUSTICE P.P. BHATT, PRESIDENT :

This appeal by the assessee for the assessment year 2010-11 is directed against the order of learned CIT(A), Hisar dated 28th January, 2019.

2. Nobody appeared on behalf of the assessee at the time of the Virtual Hearing. The assessee, vide email dated 3rd October, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 9th October, 2020.

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(JUSTICE P.P. BHATT)
PRESIDENT

VK.

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1. Appellant : Shri Vinod Kumar,
S/o Shri Satish Kumar, C/o Kirpal Medical Hall,
Ratia Chungi, Fatehabad, Haryana – 125 050.
2. Respondent : Income Tax Officer, Ward-2, Fatehabad.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar